

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 155 OF 2019 &
IA NOS. 679 & 680 OF 2019**

Dated : 8th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Adani Power Maharashtra Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Manpreet Lamba

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

ORDER

IA No. 679 of 2019 (application for exemption from filing certified copy of the impugned order) is allowed.

APPEAL NO. 155 OF 2019 & IA NO.680 OF 2019

Admit. Issue notice to the Respondents on returnable on 09.07.2019. Dasti, in addition, is permitted.

List the matter on **09.07.2019.** In the meantime, pleadings be completed.

(S. D. Dubey)
Technical Member

js/kt

(Justice Manjula Chellur)
Chairperson